

the essential question is whether or not the more affluent countries of the world recognise that they have any responsibility for the two-thirds of their fellowmen who are at an average level of income which is about a twentieth of what is considered as the poverty level in the most affluent part of the globe."

(b) and (c) A statement is enclosed.

I See Appendix LXVI, Annexure No. 6.]

KUTTIADI PROJECT IN KERALA

70. SHRI T. V. ANANDAN: Will the Minister of IRRIGATION and POWER be pleased to state:

(a) whether it is a fact that the Government of Kerala have asked for additional Central assistance for the completion of the Kuttiadi Project; and

(b) if so, what is the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) In view of the constraint on resources, the State Government has been advised to effect savings in some other sectors during the current financial year and utilise them for expediting the Kuttiadi Project.

STAINLESS STEEL UTENSILS

71. SHRI T. V. ANANDAN: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether any tests have been made in India to verify the injurious nature of the food cooked in stainless steel utensils on human body in causing heart attacks; and

(b) if so, with what results?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) j

No such tests have come to the notice of Government.

(b) Does not arise.

N.D.M.C.'s ENCROACHMENT ON GOVERNMENT LAND

72. SHRI T. SIDDALINGAYA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee has encroached upon Government land at various places in New Delhi without proper permission;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) to (c) Government have extensive areas of land in New Delhi which are made available to various authorities, including local bodies, for specific purposes. Where cases of occupation in excess of the areas authorised inadvertently or otherwise, come to notice, matters are sorted out by mutual discussions.

In the present case it is very difficult to obtain all such cases where such occupation could be treated as an encroachment. The time and effort required in the collection of such information, will not be commensurate with the results that are expected to be achieved.

! NAPHTHA REQUIREMENTS OF FERTILIZER PLANTS

73. SHRI A. G. KULKARNI: Will ! the Minister of PETROLEUM AND CHEMICALS be pleased io state:

(a) whether any study has been made to scrutinise the Naphtha requirements of individual fertiliser plants;

(b) if so, the extent to which the Naphtha requirements would be met indigenously; and

(c) if the reply to part (a) above be in the negative, when such a study is proposed to be made?